

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 193/TT/2019

Subject : Petition for determination of transmission tariff from COD to 31.3.2019 for two assets under Transmission System associated with “Transmission System for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR”.

Date of Hearing : 2.11.2021

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : West Bengal State Electricity Distribution Company Ltd.& 7 Others

Parties present : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Aditya H. Dubey, Advocate, PGCIL
Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL
Ms. Rohini Prasad, Advocate, BSPHCL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner made the following submissions:
 - a. The instant petition has been filed for determination of transmission tariff from COD to 31.3.2019 for Asset-I: 400 kV D/C Alipurduar-Punatsangchun Transmission Line alongwith associated bays at Alipurduar Sub-station and Asset-II: 02 numbers of 220 kV bays at Alipurduar Sub-station under the transmission system associated with Transmission System for development of Pooling Station in Northern Part of West Bengal and transfer of power from Bhutan to NR/WR.



- b. The actual power started flowing through Asset-I on 1.7.2019, which falls under the 2019 Tariff Regulations. Accordingly, the Petitioner would file a separate petition w.r.t. Asset-I in accordance with 2019 Tariff Regulations. Therefore, tariff for only Asset-II may be granted in this petition and liberty may be given to the Petitioner to file a fresh petition as per the 2019 Tariff Regulations in respect of Asset-I.
- c. Asset-II was put under commercial operation on 1.3.2018. Asset-II could not be put into regular service due to delay in COD of the downstream transmission line being implemented by WBSETCL. Accordingly, approval of COD of Asset-II is sought under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations. The downstream system achieved COD on 6.6.2018.
- d. Asset-II was discussed and agreed in the 16th meeting of the TCC and ERPC held on 17.12.2010 and 18.12.2010. Asset-II was included in the scope of the project by way of RCE with scheduled completion in March 2018. The Board approval was given in March 2017.
3. Learned counsel for BSPHCL prayed for one week time to file reply in the matter.
4. The Commission directed the Respondents, including BSPHCL and WBSETCL, to file their reply by 30.11.2021 with an advance copy of the same to the Petitioner and the Petitioner to file rejoinders, if any, by 10.12.2021. The Commission further directed WBSETCL to file its reply particularly on the Petitioner's prayer for approval of COD of Asset-II under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations due to delay in COD of transmission asset under the scope of WBSETCL. The Commission observed that above timelines should be strictly adhered to and no extension of time shall be granted.
5. The Commission also granted liberty to the Petitioner to file a separate petition in respect of Asset-I as per the 2019 Tariff Regulations.
6. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

